

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 3128
ANSWERED ON 03.08.2017

HEIGHT OF POLAVARAM DAM

3128. SHRI KALIKESH N. SINGH DEO

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether various States have raised objections to the height of proposed Polavaram dam and if so, the details thereof;
- (b) whether an inter-State technical team has been constituted to study the same and if so, the details thereof; and
- (c) the steps proposed to be taken to reduce the height of Polavaram dam to avoid inter-State submersions?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(Dr. SANJEEV KUMAR BALYAN)

(a) to (c) As per Clauses IV and V of the Interstate Agreement dated 2.4.1980 between the States of Madhya Pradesh, Odisha and Andhra Pradesh, protective embankments with adequate drainage sluices shall be constructed and maintained at the cost of Polavaram Project in order to protect the land properties above RL+150 feet in territories of Odisha and Chhattisgarh States that would otherwise come under submergence due to construction of the Polavaram Project. However, the States can exercise option for either the payment of compensation for submergence due to the project or for protection of areas through protective embankments with adequate drainage sluices.

Hon'ble Supreme Court on 3.3.2011 ordered that Central Water Commission (CWC) team along with Shri Gopalakrishnan shall make inspection of the dam and submit a report whether its construction is as per the Award or not. The report was submitted on 14. 06. 2011.

The conclusion of the Report is as follows:

“The team comprising the members of the Central Water Commission including Supreme Court nominated External Expert as an associate is fully satisfied that the planning of the Polavaram Project and limited construction activities seen so far at the Polavaram dam site are in tune with approved project and GWDT provisions.”

Further, an inter-State meeting to discuss various issues of Odisha & Chhattisgarh was convened by the then OSD, now Secretary (WR, RD & GR) on 02.06.2016. The information sought by Odisha & Chhattisgarh in this regard has been provided by Govt. of Andhra Pradesh/CWC as intimated by PPA.